

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 05/2010)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)

...Appellant

Vs.

AERA & Ors.

.... Respondents

Appearance: Mr. C. A. Sundaram, Sr. Advocate with Mr. Sakya Chaudhuri, Mr. Rahul Singh & Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for R-1.

Mr. K. Venugopal, Sr. Advocate with Mr. Matrugupta Mishra, Mr. Kaushik Mishra & Mr. Gautam Ray, Advocates for Respondent No.4.

Ms. Poonam Verma, Advocate for R-3 & R-6

Ms. Rameeza Hakeem, Advocate for R-5

Mr. Vikram Ganguly & Mr. Parijat Sinha, Advocates for R-8

Mr. Sanjay Kapur with Ashmi Mohan, Advocates for R-7 & R-9

ORDER

28<sup>th</sup> September 2012

Part heard.

List the matter for hearing on 05<sup>th</sup> October, 2012 for further arguments.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL  
(Appeal No. 06/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)

...Appellant

Vs.

AERA

.... Respondent

Appearance: Mr. K. Venugopal, Sr. Advocate with Mr. Sakya Chaudhuri,  
Mr. Rahul Singh and Mr. Gautam Chawla, Advocates for  
the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem  
and Ms. Sanjana Ramachandran, Advocates for  
Respondent

ORDER

28<sup>th</sup> September 2012

Part heard.

List the matter for hearing on 05<sup>th</sup> October, 2012 for further arguments.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 07/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Bangalore Int'l Airport Ltd. (BIAL) ...Appellant

Vs.

UOI & Ors. .... Respondents

Appearance: Mr. Parag Tripathi, Sr. Advocate with Ms. Pallavi Langar, Manu Kulkarni, Arunabha Ganguly & Bhanu Sood, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for R-2  
Ms. Poonam Verma, Advocate for the Applicant/FIA

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi)  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 12/2011

(Tagged with Appeal No.07/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.5,12,17 & Direction No.4 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Bangalore Int'l Airport Ltd. (BIAL) ...Appellant

Vs.

AERA & Anr. .... Respondents

Appearance: Mr. Parag Tripathi, Sr. Advocate with Ms. Pallavi Langar,  
Manu Kulkarni, Arunabha Ganguly & Bhanu Sood,  
Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem  
and Ms. Sanjana Ramachandran, Advocates for  
Respondent No.1

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 08/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

GMR Hyderabad Int'l Airport Ltd. (HIAL) ...Appellant

Vs.

AERA & Anr. .... Respondents

Appearance: Mr. Kirat Nagra with V.R. Neelkanthan and Ms. Garima Sharma, Advocates for the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for Respondent No.1

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 10/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

GMR Hyderabad Int'l Airport Ltd. (HIAL)

...Appellant

Vs.

AERA & Anr.

.... Respondents

Appearance: Mr. Kirat Nagra with V.R. Neelkanthan and Ms. Garima Sharma, Advocates for the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for Respondent No.1

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 09/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Cochin Int'l Airport Ltd. (CIAL)

...Appellant

Vs.

AERA

.... Respondent

Appearance: Mr. Kirat Nagra with V.R. Neelkanthan, Advocates for the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for Respondent

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

(Appeal No. 11/2011)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin,  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Cochin Int'l Airport Ltd. (CIAL)

...Appellant

Vs.

AERA

.... Respondent

Appearance: Mr. Kirat Nagra with V.R. Neelkanthan, Advocates for the Appellant.  
Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem and Ms. Sanjana Ramachandran, Advocates for Respondent

ORDER

28<sup>th</sup> September 2012

The learned Sr. Counsel, Shri Tripathi who appears in Appeals No. 07/2011 and 12/2011 submits that he needs some time to go into the questions involved in the appeals, more particularly, the jurisdiction of AERA as well as this Tribunal.

Appeals No. 08, 09, 10 & 11 of 2011 are admittedly on the same issue. Shri Atul Nanda appearing for the AERA has no objection for grant of time. In that view, all these connected matters are adjourned to 19<sup>th</sup> October, 2012.

( Justice V.S.Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member